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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


IA 50 of 2018 In C.P. (I.B) No. 39/7/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2018**

Name of the Company: Bhandar Power Ltd.
V/s.
Satish Kumar Gupta RP.

Section of the Companies Act: Section 60(5) of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SATYEN THAKKAR		Advocate for Applicant Bhandar Power Ltd.	
2.				

ORDER

Learned Advocate Mr. Satyen Thakkar present for Applicant. None present for Respondent in IA ⁵⁰~~49~~ of 2018.

Applicant is directed to issue notice of date of hearing along with copy of this order on Respondent and shall file proof of service.

RP shall file its objections, if any, serving a copy in advance to other side.

List the matter on 22.02.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 12th day of February, 2018.